

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1870  
ANSWERED ON:05.12.2012  
VIOLATION OF BUILDING PLAN  
Bhujbal Shri Sameer

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the details of various Institutions/Societies/Trusts in Delhi which have violated the sanctioned building plan by DDA/MCD/L&DO;
- (b) the list of those buildings not in conformity with earthquake zone specifications;
- (c) the details of Public Institutions/Trusts which have let out their premises for commercial-usage; and
- (d) the action along with policies contemplated by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SMT. DEEPA DASMUNSI)

(a): The Delhi Development Authority (DDA) has informed that since January 2011, 29 Sealing-cum-Demolition orders and 143 Show cause Notices were issued to Societies/ Institutions/Trusts for violation of sanctioned building plans and action under Section 30(1) and 31A of Delhi Development Act, 1957 were taken. According to South Delhi, North Delhi and East Delhi Municipal Corporations, 39 Societies/Institutions/Trusts have violated the sanctioned building plans.

(b): The DDA and Municipal Corporations of Delhi have informed that at the time of sanctioning of building plan as well as while issuing completion certificate, the Owner, Architect and Structural Engineer are required to submit a certificate ensuring structural safety and compliance with building bye-laws and government notifications.

(c): DDA has further informed that as per policy, 25% of the built up area can be sub-let by an Institution to Bank, Financial Institution, Organization having similar activity and State/ United Nations-based Organizations, subject to prior permission from DDA. So far 6 Societies have been granted such permissions during the last one year.

(d): Whenever any violation is noticed, appropriate action is taken as per the terms and conditions of the allotment/lease deed.